

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Counter not  
served.

fatm 819 Reinst

Dt. 11.9.2000

The learned Sr. S.C.  
for respondents pray  
for time to serve  
counter copy. Prayer  
allowed. Time granted  
till 22.9.2000 for same

REGISTRAR

Counter not  
served.

fatm 219 Registrar

Dt. 22.9.2000

The learned Sr. S.C.  
Prays for time to serve  
copy of counter. Prayer  
allowed. Time granted  
till 20.10.2000 for same

REGISTRAR

Counter copy  
not served.

fatm 181X Reinst

05. 20.06.01

Learned Counsel of both sides have  
abstained from court work.  
Adjourned to 19.07.01.

19/06  
vice-chairman  
Member (J).

06. 19.07.01

At the instance of learned  
counsel for the petitioner  
matter is adjourned to 13.08.01.

19/07  
vice-chairman  
Member (J).

07. ORDER DATED. 13-8-2001.

Heard Shri P.K. Padhi, learned counsel for the  
Applicant and Shri Anup Kumar Bose, learned Senior  
Standing Counsel appearing for the Respondents and  
have also perused the records.

In this original Application, the applicant  
Notification  
has prayed for quashing the order at Annexure-2. i.e.  
the 4th Notification. His second prayer is for a  
direction to the Respondents to finalise the  
selection in pursuance of Annexure-1 i.e. the  
3rd Notification. Respondents have filed counter  
opposing the prayer of applicant. ~~exxpx~~ No rejoinder  
has been filed. Respondents in their counter have  
elaborately explained why it was necessary to issue

## NOTES OF THE REGISTRY

Dt. 28.10.2000

The learned applicant ~~has~~ submitted his applications for filling up of the post of EDBPM, ~~Patlipush~~ Branch post office. without going into that, he ~~has not~~ received the counter.

The learned Sr. S.e. prays for time to serve the counter copy. Prayer allowed. Time granted till 30.10.2000 for same.

**REGISTRAR**

Counter copy  
served.

~~photo~~ 27/10/2000  
27/10/2000

Dt. 30.10.2000

The learned Sr. S.e. served the counter copy on the applicant ~~and~~ counsel. Today in this regard he files an memo. Put up on 15.11.2000. Rejoinder on the meantime.

**REGISTRAR**

## ORDERS OF THE TRIBUNAL

public notification one after the other inviting applications for filling up of the post of EDBPM, ~~Patlipush~~ Branch post office. without going into that, it was submitted by Shri Padhi, learned counsel for the applicant that the applicant will be satisfied if a direction is issued to the Respondents to finalise the selection in pursuance of the notification issued from time to time by taking into consideration the candidatures of all the candidates including that of the applicant in accordance with Rules. Learned SSC has no objection to this but he submits that the above direction can be issued in case the selection has not yet been finalised. In view of this, we dispose of this O.A. by issuing a direction to the Departmental Authorities that in case the selection for the post of EDBPM, ~~Patlipush~~ 30 has not yet been finalised as of today, then the Respondents should finalise the selection strictly in accordance with ~~within 100 days from the date of issue of this order~~ rules taking into account the candidature of all eligible candidates who have applied including that of the applicant who have applied in response to the notification from time to time. The Original Application is disposed of. No costs.

*Somnath Singh*  
vice-Chairman  
1382007

*L. M.*  
Member (Judicial)

- i. Receipt & my dear
- ii. copy or counter  
not recd.
- iii. Rejoined 14.11.2000
- iv. Advt. 15.11.2000
- v. for recd

Revd

14.11.2000